

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.11/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.02.2017

NAME OF THE PARTIES: Mr. Nitin Madhukar Ligde

V/s.
M/s. SLN Pharmachem Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241(1) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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Nishish
Bangera
P.C.S.

Respondent
No. 2




N. K. Mehta
Adv.

Respondent
No. 2



Bhasat Gadhavi
ZIBJ
Tejesh Darte &
Associates
Advocates

Adv. & Petitioner



ORDER

C.P No. 11/241(1)/NCLT/MB/MAH/2016

1. The Learned Representatives of both the sides are present.

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2. In compliance of the Oral Order dated 19.01.2017, the Respondent No.2 has placed on record a Cheque of Rs. 25 Lakhs dated 2nd February, 2017. However, he is directed to place on record a Demand Draft of the said amount on or before 10.02.2017.
3. Petitioner has not followed the instructions of depositing Rs. 10 Lakhs till date, on the pretext that a FIR was filed by Respondent No. 2, therefore, the Petitioner was unable to arrange the money.
4. The respondent No. 2's Learned Advocate has pointed that a sum of Rs. 7 Lakhs was required to be deposited by the Petitioner by directions of Order dated 20.10.2016 which has also not been followed by the Petitioner.
5. Under the circumstances when the Petitioner has not strictly adhered the directions in the Order, he may be liable to put under pecuniary punishment, however, one more opportunity is granted to the Petitioner. As a result the Petitioner is directed to deposit an amount of Rs. 10 Lakhs by Demand Draft on or before 24.02.2017.
6. Since the pleadings are complete, therefore, this Petition is enlisted for final hearing by consent on 17.03.2017. Duly communicated to both the sides.

Dated : 06.02.2017.

Sd/-
M.K. SHRAWAT
MEMBER (JUDICIAL).